

ITEM NO.73

REGISTRAR COURT. 2

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. M K HANJURA

Petition(s) for Special Leave to Appeal (C) No(s). 33413-33415/2014

DINA NATH ALIAS DEEN DAYAL

Petitioner(s)

VERSUS

THAKUR BAL GOPAL JEE MAHARAJ AND BHAGWATI AND ORS Respondent(s)

(with appln. (s) for c/delay in filing SLP and exemption from filing
O.T. and office report)

Date : 22/09/2015 These petitions were called on for hearing today.

For Petitioner(s) Mr.Neeraj Kumar,Adv.
Mr. Mohit D. Ram,Adv.

For Respondent(s) Ms.Neha Agarwal,Adv.
Mr. E. C. Agrawala,Adv.

UPON hearing the counsel the Court made the following
O R D E R

The served respondents shall be at liberty to file the counter
affidavit within a period of four weeks.

Fresh steps for the service of notice by usual mode to the
unserved respondents shall be taken by the Ld.counsel for the
petitioner within a period of three weeks. Dasti in addition is
permitted to be served.

List the matter again on 08.12.2015.

(M K HANJURA)
Registrar

SB